

cided to introduce a system of retention prices for the complex phosphatic fertilizers and Triple Super Phosphate on the lines of the retention price scheme introduced for nitrogenous fertilizers earlier. The retention price system provides for a post tax return of 12 per cent on the net worth based on the prescribed level of capacity utilisation and stipulated consumption norms. Under this system, the manufacturers of complex phosphatic fertilizers and Triple Super Phosphate will be paid the difference between their ex works price in terms of the current prevailing price of these fertilizers, and the fair ex-works retention prices determined for their products. The scheme of uniform price support on complex phosphatic fertilizers and Triple Super Phosphate has, thus, been replaced by a scheme of price support related to fair ex-works retention price determined for each product. Under this scheme, while some of the manufacturers would be entitled to no subsidy or a subsidy lower than the uniform subsidy of Rs. 1250/ per tonne of P.Os certain other manufacturers would be entitled to a subsidy higher than the previous amount of uniform subsidy, the level of subsidy being determined on the basis of cost of product.

(c) The scheme of retention prices for complex phosphatic fertilizers and Triple Super Phosphate has come into effect from 1st February, 1979.

Recommendations of Third Pay Commission regarding Engineers Service in A.I.R.

1115. SHRI RAJ KRISHNA DAWN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Third Pay Commission had recommended the constitution of an organised service for Engineers in All India Radio;

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(b) if so, why is it that the recommendations of the Pay Commission have not been implemented for over five years; and

(c) how soon do Government propose to implement the above mentioned Pay Commission's recommendations?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Yes, Sir.

(b) and (c). With a view to implementing the recommendations of the Third Pay Commission, a study of the cadre structures of the Engineers of AIR was undertaken. This study has been completed at the end of 1977. As the processing of the matter is of far-reaching importance, Government has had to consult various concerned organisations before a final decision is taken. It is expected that a decision in the matter will be taken soon.

Recommendations of Verghese Committee

1116. SHRI VASANT SATHE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what are the main recommendations of Verghese Committee and details of action taken on them recommendations-wise since the submission of the report;

(b) whether the Government has examined the demand for the abolition/reduction of radio licence fee in the context of recommendations of the committee; and

(c) if so, what is the reaction of the Government thereto and final decision taken and if not, how soon it could be expected to be taken?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) The recommendations of the Verghese Committee are contained in the report of the Working

Group on Autonomy for Akashvani and Doordarshan which was placed on the Table of the Lok Sabha on 9th March, 1978. Keeping these recommendations in view, a Bill on the future set-up of Akashvani and Doordarshan is likely to be introduced in the current session.

(b) and (c). The demand for abolition/reduction of radio licence fee in the context of Verghese Committee recommendations is being examined.

Revision of Demand Estimates by Working Group of Ministry

1117. SHRI S. S. SOMANI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether sub-group of the Planning Commission on the Drug Industry had received the demand estimates prepared by the Working Group of his Ministry for the period upto 1982-83;

(b) if so, the number of drugs for which the estimates were revised upward and downward; and

(c) the names of drugs for which estimates were revised downward and justification for doing so?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes, Sir.

(b) Demand estimates for 19 bulk drugs were revised upwards and for 7 bulk drugs downwards.

(c) Names of drugs for which demand estimates were revised downwards are given below:—

- (1) Oxytetracycline
- (2) Doxycycline
- (3) Framycetin
- (4) Vitamin B-12
- (5) Panthenols/Pantothenates

(6) Glybenclamide

(7) Polio vaccine

To work out as realistic estimates as possible, besides the likely growth rate against each bulk drug, their actual production as well as recent imports were taken into account.

Reviews of such estimates will also be undertaken at the appropriate time and wherever necessary there may be variations in the figures already worked out.

Government Nominees on the Board of Synthetic₃ and Chemicals Limited

1118. SHRI SURENDRA BIKRAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) how many Government nominees have been placed on the Board of Synthetics and Chemicals Limited and to which Department they belong;

(b) what will be the area of duties and authorities of these Government nominees on the Board of Synthetics and Chemicals Limited; and

(c) why the Government have so far not placed a nominee of Life Insurance Corporation of India on the Board of Synthetics and Chemicals Limited in view of its large shareholding in this Company and the fact that previously it has one nominee on the Board of this Company?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) The Government has not placed any nominee on the Board of Directors of M/s. Synthetics and Chemicals Limited. However, the Industrial Credit and Investment Corporation of India and General Insurance Corporation of India have each appointed one of their nominees on the Board of Directors of Synthetics and Chemicals Limited.